

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
AT HYDERABAD

OA No.940/91.

Dt. of Order:7-4-93.

Kum.G.Lakshmi Padmavathi

Vs.

....Applicant

1. The General Manager,
SC Railway, Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
SC Railway, Rail Nilayam,
Secunderabad.
3. The Dy.Chief Mechanical Engineer,
SC Railway, Guntupalli Wagon Workshop,
Guntupalli, Krishna District.

....Respondents

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Counsel for the Applicant : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

(Order of the Division Bench passed by
Hon'ble Justice Shri V.N.Rao, Vice-Chairman)

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The applicant is the daughter of Sri G.Venkatap/aiyah,
whose land was acquired for Guntupally workshop. The appli-
cant filed representations from the year 1984 onwards re-
questing for a job in pursuance of the scheme of the ~~Respo~~
~~pendents~~ Railway Board lr.No.B(NG)II/82/RC1/85 dt.31-12-1982
and 1-1-1983. Shri K.Laxminarasimha, counsel for the
applicant states that the applicant was not informed about
the result of her representations. The Respondents submit
that if the applicant is going to submit a fresh represen-
tation, the same will be considered within three months

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from the date of receipt of the same. In these circumstances we direct the applicant to ~~make~~ made a fresh representation to the respondents in ~~regard to her~~ ^{This matter} grievances and the respondents are directed to dispose of the same within three months from the date of receipt of such an application. We have to further state that if the Respondents find the applicant eligible and suitable for ~~the~~ ^{any} post, she should be provided with a job in the next available vacancy. If the appointments are not yet provided to the dis-placed persons in pursuance of this Tribunal's orders, the applicant herein has to be provided with a job, as already observed if she is found eligible and suitable, after the earlier orders are complied with.

2. The O.A. is disposed of accordingly. No order as to costs. Copy of the order ^{was to be furnished} by Wednesday (14-4-93).

V.R.
(V.NEELADRI RAO)
Vice-Chairman

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (A)

Dated: 7th April, 1993.

Dictated in the Open Court.

8/3/93 Deputy Registrar (J)

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To

1. The General Manager, S.C.Rly Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer, S.C.Rly, Guntuapalli Wagon Workshop, Guntupalli, Krishna Dist.
4. One copy to Mr.K.Lakshmi Narasimha, Advocate, 16-11-20/13 Saleemnagar, Hyd.
5. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
6. One spare copy.
7. One copy to Library, CAT.Hyd.

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part 1
part 2

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TYPED BY (2) COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 7 - 4 - 1993

~~ORDER~~ JUDGMENT

R.P. C.P/M.A.No.

in

O.A.No. 940/91

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

